

(b) and (c). Various development programmes proposed to be undertaken in the Fourth Plan are designed to provide increasing number of employment opportunities for the unemployed including educated persons.

12.08 HRS.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND REVISED ESTIMATES FOR 1966-67 AND BUDGET ESTIMATES FOR 1967-68 OF EMPLOYEES' STATE INSURANCE CORPORATION, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri Hathi, I beg to lay on the Table:

(1) A copy of the Annual Report for the year 1966-67 together with a copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [*Placed in Library. See No. LT-1941/68.*]

(2) A copy of the Report of Enquiry into the fatal accident in the Sarvodaya Stone Mines, District Panchmahal, Gujarat on the 6th June, 1968. [*Placed in Library. See No. LT-1942/68.*]

(3) A copy of the Main conclusions of the Twenty-eighth Session of the Standing Labour Committee held at New Delhi on the 18th July, 1968. [*Placed in Library. See No. LT-1943/68.*]

SHRI S. M. BANERJEE (Kanpur): I want a clarification regarding (3).

MR. SPEAKER: No.

SHRI S. M. BANERJEE: We cannot have any discussion; tomorrow is the last day.

BENGAL VAGRANCY (AMENDMENT) ACT

THE MINISTER OF LAW (SHRI GOVINDA MENON): I beg to lay

on the Table a copy of the Bengal Vagrancy (Amendment) Act, 1968 (President's Act No. 23 of 1968) published in Gazette of India dated the 7th August, 1968 under sub-section (3) of Section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See No. LT-1944/68.*]

NOTIFICATIONS UNDER UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS ADHINIYAM AND CERTIFIED ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATIONS

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 237 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhinyam, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:

(a) The U.P. Zila Parishads (Formation of Committees) (First Amendment) Rules, 1968, published in Notification No. 1801-B/XXX-III-II-1 (60)-66 dated the 27th March, 1968.

(b) The U.P. Zila Parishads and Kshetra Samitis (Budget and General Accounts) (Amendment) Rules 1968, published in Notification No. 2344-B/XXXIII-2-111-66 dated the 15th April, 1968.

(c) The U.P. Zila Parishads (Heads of Departments) Rules, 1968 published in Notification No. 2481-B/XXXIII-2-111-R-66 dated the 18th April, 1968.

(d) The Uttar Pradesh Zila Parishads (Terms and conditions for holding of certain posts by Government officers) Rules, 1968 published